

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 609**  
**IB-05/ND/2024**

**IN THE MATTER OF:**  
**THE BANK OF MAHARASHTRA LIMITED**

**...PETITIONER**

**Vs.**

**VIBHA PURI**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 16.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Adv. Arpan Naagar, Adv. Jaya Singh  
Yadav, Adv. Surender Singh Yadav

**For the Respondent**

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**ORDER**

Ld. counsel on behalf of the Petitioner is present and submitted that they have filed the valid AFA of the proposed IRP, however it is not reflected on the e-portal. Ld. counsel for the Petitioner may approach the Registry and cure the defects, so that it is reflected on the e-portal. List the matter on **20.08.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**